

Remittance Order No: 2181/8580/2025

Recovery and Refund Department Western Regional Office Recoverywro@sebi.gov.in

The Principal Officer /
Chairman & Managing Director / CEO
All Banks / All Mutual Funds in India

Sub: Remittance of attached amount under Attachment Proceeding Nos. 14692 and 14693 of 2024

- 1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in Recovery Certificate No. 8580 of 2025 dated January 22, 2025 had directed attachment of Bank/Demat Account(s) and Mutual Fund Folio(s) of RAMKUMAR BHOLANATH YADAV (PAN: ALOPY8130A) ["Defaulter"] against the total due of Rs. 15,61,000/- (Rupees Fifteen Lakhs Sixty One Thousands Only) with further interest, all costs, charges and expenses, etc.
- 2. Whereas Notice of Demand dated January 22, 2025 has been sent to Defaulter and Notices of Attachment of Bank Account(s) dated June 20, 2025 has been issued to you.
- 3. Whereas the outstanding dues from the Defaulter as on date is an amount of Rs. 16,51,000/-(Rupees Sixteen Lacs Fifty-One Thousand Only).
- 4. Accordingly, you are hereby directed to remit the amount to the extent as mentioned in Para 3 above lying in the account of the Defaulter with your Bank and remit the amount, forthwith to SEBI by way of EFT/NEFT/RTGS to A/c No. SEBIRRDPEN8580 of ICICI Bank, IFSC Code— ICIC0000106 immediately and intimate the remittance details by email to recoverywro@sebi.gov.in in the format as given in table below:

Case Name and Recovery Certificate Number:	
Name of Payee:	
Date of Payment:	
Amount Paid:	
Transaction No.:	
Bank Details from which payment is made:	

पश्चिमी प्रादेशिक कार्यालय : सेबी भवन, पंचवटी पहली गली, गुलबाई टेकरा रोड, अहमदाबाद - ३,८०००६

Western Regional Office : SEBI Bhavan, Panchvati 1st Lane, Gulbai Tekra Road, Ahmedabad - 380 006. Ph. (079) 27467018/19/20 | E-mail:



- 5. However, if the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
- 6. This direction is issued in exercise of powers conferred under section 28A and 28B of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income Tax Act 1961 (43 of 1961) and the Income Tax (Certificate Proceedings) Rules, 1962 of the Income Tax Rules.

Given under my hand and seal at Ahmedabad this 22 Day of July, 2025.

SEAL



RECOVERY OFFICER

पूजा ढॉगरा / Pooja Dhingras वसूली अधिकारी एवं उपमहाप्रवेषक Recovery Officer & Deputy General Manager भारतीय प्रतिभृति और विनिमय बोर्ड Securities and Exchange Board of India अष्टमवाबाव / Ahmedabad

Copy to: By Email

RAMKUMAR BHOLANATH YADAV

Email:ryadav010295@gmail.com;

ryaday10295@gmail.com